

**IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL APPEAL (DB) No.673 of 2018**

Arising Out of PS. Case No.-856 Year-2016 Thana- ARARIA District- Araria

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VIJAY KUMAR YADAV @ VIVEK KUMAR @ GOLU S/o- Late
Ramanand Yadav, R/o- Upharail, Ward No- 9, P.S.- Maranga, District- Purnia.

... .. Appellant/s

Versus

The State of Bihar

... .. Respondent/s

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Appearance :

For the Appellant/s : Mr. Sanjeev Kumar Singh, Advocate
For the Respondent/s : Mr. Shashi Bala Verma, A.P.P.

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**CORAM: HONOURABLE MR. JUSTICE ASHWANI KUMAR SINGH
and
HONOURABLE MR. JUSTICE ARVIND SRIVASTAVA
ORAL ORDER**

(Per: HONOURABLE MR. JUSTICE ASHWANI KUMAR SINGH)

6 02-02-2021

I.A. No. 01 of 2019

Heard learned counsel for the appellant and learned
Additional Public Prosecutor for the State.

By way of the instant interlocutory application preferred under section 389(1) of the Code of Criminal Procedure, the appellant, who has been convicted for the offences punishable under Sections 302 read with section 34 and 201 of the Indian Penal Code, has renewed his prayer for suspension of sentence and grant of bail during pendency of the appeal.

A similar prayer made on his behalf was earlier rejected by this Court vide order dated 09.08.2018. For the



reasons assigned in the order dated 09.08.2018, since there is no changed circumstance, we are not inclined to take a different view of the matter. Accordingly, his prayer for suspension of sentence and grant of bail is rejected.

Interlocutory application stands rejected.

(Ashwani Kumar Singh, J)

(Arvind Srivastava, J)

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